

I.A. No. : 302/2026 (e- Mulakat Application of accused Umar Khalid)

FIR No. : 163/20

State vs. Tahir Hussain & Ors.

FIR No. : 59/20

PS : Crime Branch

13.07.2026

Present : Sh. Madhukar Pandey, Sh. Akhand Pratap Singh and Sh. Anirudh Mishra, Special P.P for the State (in Court) alongwith Sh. Ayodhya Prasad, Adv. and Legal Assistant to SPP, Sh. Sulabh Gupta and Ms. Ananya Bose (Through VC) and Sh. Saravjeet Singh, Ms. Ishika Singla, Sh. Utkarsh Singh, Ms. Apoorv Paliya, Adv. (in Court).

Assisted by Special Investigating Team (Riots), A.D.C.P. Sh. Pramod Singh Kushwaha and ACP Sh. Vivek Tyagi, Special Cell and Retd.ACP Sh. Lalit Mohan Negi, Consultant (through VC), Inspector Sushil Kumar, Inspector Suhaib Ahmad and Pairvi Officer from Special Cell (in Court).

Accused Umar Khalid produced from J.C. (Through VC).
Sh. Sahil Ghai Adv. (through Webex) and Ms. Loveleen Kukreja (in Court) counsel for the applicant/accused Umar Khalid.
Sh. Brij Mohan Meena, Asstt. Supdt. from Central Jail No.1, Tihar, New Delhi.

The applicant Umar Khalid has moved the present application with the prayer to allow him two e-mulakats in a week for the purpose of talking with his mother and other family members.

Ld. Counsel for the applicant/accused submits that earlier, for last six years since the applicant has come into the jail, the applicant has been allowed two e-mulakats, but all of a sudden since May, 2026 his two e-mulakats have been curtailed only to one e-mulakat. Ld. Counsel further submits that during this period the applicant has not even violated any rule so that his two e-mulakats could be curtailed to only one.

Sh. Brij Mohan Meena submits that as per rules, the applicant is entitled for only one e-mulakat and as such his two e-mulakats have been curtailed to only one.

Since the applicant has been using two e-mulakats in a week for last six years and has not violated any rule of the Delhi Prisons Rule, the applicant is allowed to have two e-mulakats per week for the purpose of talking to his mother and other family members.

Application is disposed of accordingly.

Copy of this order be sent to the Supdtt. of the concerned Central Jail.

(Sameer Bajpai)
Addl. Sessions Judge-03
Shahdara District, Karkardooma Courts
Delhi : 13.07.2026